GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA

UNSTARRED QUESTION NO-645

ANSWERED ON- 26/07/2023

Setting up of private universities by Industrial Houses

645 # Shri Rajmani Patel:

Will the Minister of *Education* be pleased to state:

- (a) whether it is a fact that Government has approved several proposals from Industrial Houses and granted permission to set up Universities in various States;
- (b) if so, complete details of such permissions granted so far with the names of industrial houses with the cost of each project; and
- (c) whether Government will ensure proper regulations are adhered to by these industrial houses for setting up of Universities and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR)

(a) to (c): As per Section 2 (f) of the University Grants Commission (UGC) Act, 1956, University means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the Commission in accordance with the regulations made in this behalf under this Act. Private Universities are established by an Act of concerned State Legislature and the same is forwarded to UGC for inclusion of their name under Section 2 (f) of the UGC Act, 1956. Private Universities are governed by the provisions of their respective Act and regulated by the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. The details of Private Universities included under Section 2 (f) of the UGC Act, 1956 are available at https://www.ugc.gov.in/centraluniversity.aspx?type=4.
